### PART I

## LEGISLATIVE DEPARTMENT

#### Notification

The 20th September, 1978

No. 31-Leg./78.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 19th September, 1978, and is hereby published for general information:—

# Punjab Act No. 16 of 1978

THE PUNJAB STATE LEGISLATURE (PROTECTION OF PUBLICATION) ACT, 1978

AN

#### ACT

to protect the publication of reports of proceedings of State Legislature.

BE it enacted by the Legislature of the State of Punjab in the Twenty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab State Legislature (Protection of Publication) Act, 1978.

Short title.

- (2) It extends to the whole of the State of Punjab.
- 2. In this Act "newspaper" means any printed periodical work containing public news or comments on public news, and includes a news-agency supplying material for publication in newspaper.

Definition.

3. (1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, civil or criminal, in any court in respect of the publication in a newspaper of a substantially true report of any proceedings of the State Legislature unless the publication is proved to have been made with malice.

Publication of reports of State Legislature's Proceedings.

- (2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.
- 4. This Act shall apply in relation to reports or matters broadcast by means of wireless telegraphy as part of any programme or service provided by means of a broadcasting station situate within the territories of the State of Punjab as it applies in relation to reports or matters published in a newspaper.

Act also to apply to State Legis-lature's proceedings broadcast by wireless te legraphy.

# INDERJIT LAL AHLUWALIA.

Additional Secretary to Government, Punjab, Legislative Department.

